



Fwd: Comments on _ Consultation Paper on KYC of DTH Set Top Boxes.

1 message

CHANDER PRAKASH SHARMA <cp.sharma64@gov.in>
To: Ashok Dhoundiyal <ashokdhoundiyal0207@gmail.com>

Tue, Aug 20, 2019 at 11:47 AM

----- Original Message -----

From: **Arvind Kumar** <arvind@traigov.in>
Date: Aug 19, 2019 2:01:04 PM
Subject: Fwd: Comments on _ Consultation Paper on KYC of DTH Set Top Boxes.
To: Chander Prakash Sharma <cp.sharma64@gov.in>

Sent from my iPhone

Begin forwarded message:

From: Prasad Khandige <khandige72@gmail.com>
Date: 19 August 2019 at 1:56:36 PM IST
To: arvind@gov.in
Subject: Comments on _ Consultation Paper on KYC of DTH Set Top Boxes.

Dear Sir/Madam,

I would like to give my comments on your Consultation paper "KYC of DTH Set Top Boxes" released on 19th July, 2019.

Issues for Consultation:

1) Is there a need for KYC or e-KYC of DTH Set Top Boxes to address the concern raised by MIB in their letter mentioned in paragraph 1.5 of this consultation paper? Give your answer with justification.

Cmt] Only Simple KYC is required.

To address the concerns raised by MIB on usage of DTH equipment illegally in other countries Government must take some other measures, KYC will not resolve this issue.

2) If your answer to Q1 is in affirmative, then what process is to be followed?

Cmt] 1. For Outright purchased STBs no e-KYC is needed.,
On billing_ Name, Address, Contact details are entered in Online portal, Mobile APP. After installations, mandatory Live OTP Verification of the numbers flashed in the Televisions screen is verified with DTH service provider using their Toll-free numbers to finish KYC formalities.

2. For Rental / Other types of STBs, the above procedure (1) is adequate.,
If the Service provider opts Secured DTH installations, then Mobile APP based

Alternate Digital KYC verification process as adopted by telecom service providers as explained in Annexure-II of this consultation paper must be introduced.

3) Whether one-time KYC is enough at the time of installation or verification is required to be done on periodic basis to ensure its actual location? If yes, what should be the periodicity of such verification?

Cmt] One-time KYC is enough during New installations only.
Periodic verifications to be done on below cases,
a. Changes in Name.
b. On Re-locations., Change of address is done by calling respective Call Centres using Toll-free numbers. Then Mandatory Verifications are done by Live OTP Verification of the numbers flashed in Television screen after re-installations of DTH.

4) Whether KYC of the existing DTH STBs is also required to be done along with the new DTH STBs? If yes, how much time should be given for verifying the existing STBs for DTH?

Cmt] Not required for existing DTH STBs.
a. Live OTP Verification of the numbers flashed in Televisions can be done on request within an year by calling specific Toll Free Numbers to process KYC.

5) Whether the location-based services (LBS) needs to be incorporated in the DTH set top boxes to track its location? Will there be any cost implication? Give your response with supporting data and justification.

Cmt] Not Required., tracking location may violate Right to Privacy of Subscribers.

(Ref: Supreme Court of India case justice K. S. Puttaswamy (Retd.) and Anr. vs Union Of India And Ors)

6) Any other relevant issue with KYC of DTH Set Top Boxes?

Cmt] 1. Changes to KYC requirements in future must be made only after issuing new Consultation paper.
2. Mandatory Aadhaar verification must not be introduced for KYC propose of DTH set top boxes.

Yours faithfully,

Prasad.K
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